

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 103
(IB)-271(ND)2018

IN THE MATTER OF:

M/s. Synergy Property Development ... Applicant/Petitioner
Services Pvt. Ltd.

Vs

Pride Hotel Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 05.02.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Pallavi Sengupta, Advocate
For the Respondent : Mr. Dhruv Gandhi, Advocate

ORDER

Learned Counsels were directed to file the pleadings and all the documents on the e-portal. As per the order dated 20.01.2021, no documents have come on record. Adjourned for compliance of the order dated 20.01.2021. Learned Counsels for both the sides that the documents are e-filed and they have received the receipt of the said documents on e-portal still the documents are not reflecting on the records of the e-portal. The Registry as well as NIC Department along with the E-filing Department are directed to take appropriate steps urgently as every day the complaints with respect to filing on e-portal is being received from numerous advocates.

List the matter on **15.02.2021**.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

